BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE FOURTEENTH DAY OF OCTOBER 1986

Present: Hon'ble Shri CH. Ramakrishna Rao, Member(J)

Hon'ble Shri 8. Spinivasan, and Member(A)

Shri H.V.Ramaswamy,
Engineer 'SB',
Drafting Section,
Mechanical Facilities,
ISRO Satellite Centre,
Department of Space,
Government of India,
Peenya, Bangalore-560058.

Applicant

(Smt. Kripalani, Advocate)

VS.

- 1.Union of India,
 by its Secretary,
 Department of Space,
 Vigyan Bhavan, New Delhi-110011.
- 2. The Chairman,
 Indian Space Research Organisation,
 Headquarters, Department of Space,
 'F' Block, CBAB Complex,
 Cauvery Bhavan, Bangalore-560009.
- 3. The Director, Vikram Sarabai Space Centre, Indian Space Research Organisation, Department of Space, Thumba, Trivandrum-22.
- 4. The Director,
 ISRO Satellite Centre,
 Department of Space,
 Government of India, Peenya,
 Bangalore-560058.

Respondents

(Shri M.S. Padmarajaiah, Advocate)

The application came up for hearing before Court on 14-10-1986. Member(A) made the following:

ORDER

Writ Petition No.4183 of 1978 was filed before the High Court of Karnataka on 27-3-1978. Since the petition contained two separate prayers the High Court ordered that the petitioner be asked to pay additional fee treating the petition as two petitions. The second petition was given No.14361 of 1978. These petitions on transfer have become Applications Numbers 144 and 145 of 1986 before this Tribunal.

P. Link

In these transferred applications, the applicant who was working as an Engineer 'SB', Indian Space Research Organisation, Statellite Centre, Bangalore, complains that he was wrongly awarded the punishment of "censure" by an order dated 19-4-1977 and secondly that he was wrongly stopped at the stage of Efficiency Bar on 1-1-1977 and again on 1-1-1978. Smt. Kripalani, learned counsel for the applicant and Shri M.S.Padmarajaiah, learned counsel for the respondent, have been heard today.

Shri Padmarajaiah brings to our attention the fact that the applicant has since been compulsorily retired from service by an Order No. 920/1(005)/80(154) dated 5th June 1980 passed by the Director, Government of India, Department of Space, ISRO Satellite Centre, Bangalore. The applicant has not challenged this order of compulsory retirement. Therefore Shri Padmarajaiah urges that this application has become infructuous. Smt. Kripalani on behalf of the applicant, frankly admitted that her client had not visited her office and had not given this information to her.

Since the applicant has been retired from service, his application against the penalty as well as the denial of increment at the stage of Efficiency Bar do not survive for consideration.

In the result, the application is dismissed. However, the parties will bear their costs.

(CH.Ramakrishna Rao)

Member(J)

(P.Srinivasan) Member(A)